International Instruments on Child Labour

(Full Text of ILO Conventions is available at : http://www.ilo.org/ilolex/english/index.htm)

- 1 ILO Convention No. 5 Minimum Age (Industry) Convention, 1919.
- 2 ILO Convention No. 7 Minimum Age (Sea) Convention, 1919.
- 3 ILO Convention No. 10 Minimum Age (Agriculture) Convention, 1921.
- 4 ILO Convention No. 33 Minimum Age (Non-Industrial Employment) Convention, 1932.
- 5 ILO Convention No. 58 Minimum Age (Sea) Convention (Revised), 1936.
- 6 ILO Convention No. 59 Minimum Age (Industry) Convention (Revised), 1937.
- 7 ILO Convention No. 90 Night Work of Young Persons (Industry) Convention (Revised), 1948.
- 8 ILO Convention No. 112 Minimum Age (Fishermen) Convention, 1959.
- 9 ILO Convention No. 123 Minimum Age (Underground Work) Convention, 1965.
- 10 ILO Convention No. 138 Concerning Minimum Age for Admission to Employment (1973) (Entered into force 9.6.1976)
- 11 ILO Convention No. 182 Concerning the Prohibition and Immediate. Action for the Elimination of the Worst Forms of Child Labour, 1999. (Entered into force on 19.11.2000)
- 12 Convention on the Rights of Child, 1989

(Entered into force on 2.9.1990) (India ratified it on 10.12.1992)

13 Regional Instruments

- 1. African Charter on the rights and welfare of the child (1999)
- 2. European Convention on the Exercise of Children's Rights (1966).